

File No. 19(2)2018/FSA/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 29 Nov, 2019

FAQ

S.	Query	Clarification
1.	Can a FBO with kind of business "Prepared Food (ID-16)", conduct third party audit and hygiene rating audit simultaneously?	Yes, Food businesses falling under "Product ID 16, Prepared food" and mandated for audits can get mandatory audits and Hygiene ratings conducted simultaneously. The audit agencies recognized under FSS (FSA) Regulations, 2018 can conduct the mandatory audits and hygiene rating of food businesses together under single audit cost and duration and share separate audit reports. The audit reports of mandatory audits can be utilized for generating hygiene rating of the food businesses.